GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1420 TO BE ANSWERED ON THE 9TH DECEMBER, 2025

SCHEME FOR PURCHASING PULSES AND OILSEEDS

1420. SHRI KAUSHALENDRA KUMAR: SHRI GIRIDHARI YADAV:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Union Government has formulated any plan to purchase pulses and oilseeds from the four States;
- (b) if so,, whether the Government has any plan of purchasing pulses from Bihar during the Kharif 2025-26 season;
- (c) whether it is a fact that pulses growing farmers in Bihar, especially those in the Tal region, are not getting the right price for their pulse produce; and
- (d) if so the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) to (d): Government implements Price Support Scheme (PSS) under Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) for procurement of pulses, oilseeds and copra at Minimum Support Scheme (MSP) across the country.

PSS is implemented for procurement of prescribed Fair Average Quality (FAQ) of notified pulses, oilseeds and copra at Minimum Support Price (MSP) within the stipulated period as and when the market prices of these commodities fall below the notified MSP during peak harvesting period to provide remunerative price to the pre-registered farmers. The procurement of the notified pulses, oilseeds and copra is undertaken by the Central Nodal Agencies (CNAs) directly from the pre-registered farmers through the State level agencies. This scheme is implemented at the request of the concerned State Government which agrees to exempt the procured commodities from levy of mandi tax and assist central nodal agencies in logistic arrangements, including gunny bags, working capital for state agencies, creation of revolving fund for PSS operations, etc. as required under the scheme guidelines. The overall quantity of procurement by Central Government will be limited to 25% of All India Production of the particular pulses, oilseeds and copra for the particular season. Initially the sanction for procurement under PSS is allowed at 25% of the state estimated production. However, additional quantity under the window of 25% of All India Production of the commodity will be allowed only after the procurement of 25% of state production of the particular commodity by CNAs is exhausted in a given state. The additional quantity based on National Production will be examined and allowed with the approval of Committee of Secretaries (CoS).

To encourage domestic production & ensure remunerative prices to farmers, procurement of Tur, Urad and Masur from the pre-registered farmers is undertaken as much as offered by them through the Central Nodal Agencies under Mission for Aatmanirbharta in Pulses till 2030-31.
